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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A No. 060/01098/2014

Reserved on 07.12.2015

Date of decision - 14.12.2015

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. RAJWANT SANDHU, MEMBER (A)**

Mahesh Kumar Son of Late Sh. Faqir Chand, working as Store Keeper, Fire Wing, Municipal Corporation, U.T, Chandigarh.

...APPLICANT

BY ADVOCATE: Sh. Amit Kaith.

VERSUS

1. U.O.I through Secretary to Government of India, Ministry of Home Affairs, New Delhi.
2. Chandigarh Administration, through its Secretary, Local Government, Chandigarh Administration, Chandigarh.
3. Municipal Corporation, U.T, Chandigarh through its Municipal Commissioner, Sector 17, Chandigarh.

...RESPONDENTS

BY ADVOCATE: None

ORDER

HON'BLE MS. RAJWANT SANDHU, MEMBER (A):-

Vide this Original Application filed under section 19 of the Administrative Tribunals Act, 1985, the applicant has sought the following relief:-

- (i) to quash the order dated 23.07.2014(Annexure A-9).
- (ii) to direct the respondents to grant the pay scale of Rs. 5910-20,200/- + Rs. 2400/- grade pay w.e.f. 01.10.2011 and pay scale of Rs. 10,300-34800+ 3200 grade pay w.e.f. 01.12.2011 as granted to clerks working under respondents.
- (iii) Further, to grant the difference of pay w.e.f. 01.10.2011 alongwith interest at the rate of 12% p.a."
2. Written statement has been filed on behalf of respondent no. 3 and rejoinder has been filed on behalf of the applicant.
3. Arguments advanced by the learned counsel for the parties were heard but when decision in the matter was to be recorded, it was

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observed from the impugned order (Annexure A-9) that the applicant was working as Store-Keeper in the Municipal Corporation, U.T, Chandigarh wherein he had been appointed on compassionate grounds in the Fire & Emergency Services, MCC vide memo No. Secy/FA/98/554 dated 22.05.1998. Copy of appointment order has also been placed on record as Annexure A-1 with the O.A.

4. Since, the applicant is an employee of the MC, Fire Wing, Chandigarh and not of the Chandigarh Administration, we hold that this O.A is filed without jurisdiction as M.C, Chandigarh is not within jurisdiction of the Central Administrative Tribunal. Accordingly, O.A is dismissed.

5. No costs.

**(RAJWANT SANDHU)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 14.12.2015.

Place: Chandigarh

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